

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO.776

TO BE ANSWERED ON THE 7TH FEBRUARY, 2018

RAFALE JETS

776. SHRI RABINDRA KUMAR JENA:

Will the Minister of DEFENCE j{k k ea=h
be pleased to state:

- (a) whether the Transfer of Technology is inherent in the deal finalised by the Government to purchase 36 Rafale jets in fly-away condition and if so, the details thereof and if not, the reasons therefor;
- (b) whether the number of aircraft purchases was reduced to 36 from earlier negotiations for a higher number of 126 aircraft and if so, the reasons therefor;
- (c) whether any other options or recourses are being considered to fulfil the remaining demand of the Indian Air Force for fighter jets and if so, the details thereof;
- (d) the role of Hindustan Aeronauticals Limited in the defence deal of acquiring 36 Rafale jets; and
- (e) the time by which the offset commitments of France towards setting up research and development in the country is likely to be realised?

A N S W E R

MINISTER OF DEFENCE

(SMT. NIRMALA SITHARAMAN)

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(a) The Inter-Governmental Agreement (IGA) for supply of 36 Rafle aircraft envisages supply of aircraft in flyaway condition along with associated equipment. The License Manufacturing / Transfer of Technology was not sought as it would not have been cost effective for a order of this size.

(b) The Request for Proposal (RFP) for 126 Medium Multi Role Combat Aircraft (MMRCA) was formally withdrawn in June, 2015 as the contract negotiations had reached an impasse. To meet the Critical Operational Necessity of the Indian Air Force (IAF), 36 Rafale were procured through the IGA.

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(c) To meet the requirement of fighter aircraft of IAF, induction of the balance of 272 Su-30 MKI aircraft from Hindustan Aeronautics Limited (HAL) is under process. Induction of 40 Light Combat Aircraft (LCA) into the IAF has commenced. Induction of Rafale Aircraft will commence by 2019. RFP has also been issued for procurement of 83 LCA MK1A.

(d) HAL has no role in the 36 Rafale aircraft deal.

(e) The current Offsets policy of the Defence Procurement permits the vendors to provide the details of their Indian Offset Partners (IOPs) either at the time of seeking offset credits, or one year prior to discharge of offset obligations. The investments are to be made as per offset guidelines of DPP-2013.
